

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For admission and hearing.

Bench

MR
15/3/04

For admission and hearing.

Bench

MR
18/3/04

For admission and hearing.

Bench

MR
1/4/04

For admission and hearing.

Bench

MR
12/4/04

Copy of order dt. 13/4/04 issued to the counsel for both sides.

MR
S.O.

MR
22/4/04

M.A. 373/04 for restoration. Copy not served.

MR
13/5/04

Bench

18.03.04

By filing a memo today in court, an adjournment is sought for on behalf of Mr. R.K. Kar, Ld. Counsel for the Applicant. Accordingly adjourned to 02.04.04.

MR Chairman

Member

02.04.04.

Mr. R.K. Kar, Ld. Counsel for the Applicant is an accommodator. Com m

13.04.04.

MR Chairman

Member

13.4.04

None appeared for the applicant nor the applicant in person did appear when called. No request has also been made on behalf of the applicant seeking an adjournment. In the circumstances, this being a year-old case, can not be allowed to drag on indefinitely and therefore, the O.A. is dismissed for default.

Shri S. Behara, H.S.C. is present and heard.

Send Copies to parties.

Vice-Chairman

Member